SHRI BIR BHADRA PRATAP SINGH. From the attitude of the British Government it seems that our relationship with the Commonwealth is getting ornamental. This was reflected on the question of South Africa and now on this specific question. Will you, therefore, kindly reconsider whether, in view of this situation, we should continue our relationship with the Commonwealth.

SHRI EDUARDO FALKIRO; Sir, I have already submitted that we are unhappy (that this has been done by the British Government to some of the countries of the Commonwealth.

MR. CHAIRMAN; Next Question. Question No. 84.

*84. [The Questioners (Shri Ram Naresh Kushawaha and Shri V. Naryanasamy) were absent. For ans. wer; vide col 37-38 infra].

MR. CHAIRMAN: Both are absent. What am I t_0 d \Leftrightarrow ? A lot of disappointment to ithose who want to put sup-plementaries! Next Question. Question No. 85. Mr. . B. Satyanarayan Reddy.

Theft of antiques

- •85. SHRI B. SATYANARAYAN REDDY; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether investigation into the cases of thefts and attempts to send out of the country a large number of antiques in January, 1987 have been completed;
- (b) if so, what is the outcome thereof and whether persons involved have been prosecuted; and
- (c) what are the details of the art pieces recovered by the police?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM); (a) and (b) No. Sir. Investigations by the Central Bureau of Investigation with regard to idols and antiques recover-

ed by it on 26th January, 1987 and 4th and 5th February 1987 are in progress. Three persons have been arrested and are now in judicial cus tody.

(c) 214 antique objects of various materials like black stone, sand stone, terracotta and also metale like bronze etc. belonging to periods ranging bet[^] ween 2nd Century B.C. an,l 12th Century were recovered between 25th January, 1987 and 5th February, 1987.

MR. CHAIRMAN: Yea, Mr. Reddy.

SHRI B. SATYANARAYAN REDDY; Sir, every year valuable antiques are being stolen and they are being sent abroad and these antiques have been unauthorised!/ sent out of the country and the value of these antiques, comes to crore of rupees. Sir, according to the Archaeological Survey of India, many of these 214 antiques are over one thousand years old and three main sculptures, that is, a 20"-high stone idol of Goddegg Kali, a 17"-high sculpture of Lord Garuda and his consort and a stone bead of Lord Shankar were demoved from the temple of Garwa village near Hardoi where they have been kept for some time. The other ones are believed to have been removed from the temples, monuments and excavations in and around Jhansi, Kanauj, Gwalior and Kanpur. I would like to know from the honourable Minister, apart from these, how many other temples and historical places are there where these valuable antiques are existing or how many other monu-ments are there from where these antiqueg have been removed and would also like to know from the honourable Minister what concrete steps have been taken by the Government to protect these monuments and to recover these stolen antiques.

SHRI P. CHIDAMBARAM: Sir, with great respect, I would like to r-oint out that I am concerned, the Ministry of Home Affairs is concerned, with this particular crime which has been detected. If the honourable Member

wants to know about the antiques Which are missing and details about other temples, that question • really doeg not come within the purview of this question. This question relates to a particular crime.

MR. CHAIRMAN: You reply only if you have any information.

SHRI P. CHIDAMBARAM; I have information about these antiques.

MR. CHAIRMAN; No, no. If you have any information with regard to any crime or cases registered in respect of the other things, you can certainly give.

SHRI P. CHIDAMBARAM: With regard to this particular crime, we have been able to establish that the Garuda idol was stolen from a temple in Puri in Orissa in October-November, 1985. We have identified now some of thtse 214 antique objects and we have placed the period to which they belong as second century B.C. to the 12th century A.D. One of the objects has engravings in the Brahmi script. The effort that is now on is to match the recovered antiques with the cases registered by the various State police departments in respect of stolen antiques. Once we are able to do this matching we would ihen be able to identify which antique came from which temple. But this effort will take some time

MR. CHAIRMAN: Yes, Mr. Reddy, you put your second supplementary.

SHRI B. SATYANARAYAN REDDY: Sir, I would like to know from the honourable Minister whether any special machmery has been created or whether the Government is going to consider setting up a special machinery OJ' a sort of organisation by which you can prevent sucih theft pr by which you can effectively investigate into such thefts.

SHRI P. CHIDAMBARAM: There is a Special Cell in rthe CBT dealing with antique thefts

MR. CHAIRMAN: Yes, Mr. Jogi.

श्री श्रजीत जोगी : सभापति महोदय, मेरा पुरक प्रश्न एक विशिष्ट स्थान औरछा जो मध्य प्रदेश में है, वहां पर ग्रीर इतिहास की वस्तुग्री की महत्वपूर्ण मंदिरों से हो रही चौरी से है। दिसम्बर, 1986 में भगवान कृष्ण की एक बहुत पुरानी और महत्वपूर्ण मति चोरी हुई जिसकी कीमत रुपए झांकी गयी चतुभंज मदिर की मुख्य मति थी। महोदय, जो बात अत्यन्त गंभीर है कि इस मंदिर की मख्य में 23 मृतियाँ होती थी जो कि परातत्व के द्षिटकोंण से बहुत है। महत्व की थी। इनमें सं अभी तक 20 मृतियां चोरी हो चकी है। ग्रीरछा में कल 382 मृतियां प्रातस्व के द व्टिकोण वर्ष 1974 महत्वपूर्ण द्यांकी गई थी प्रधिकांश चोरी चली गई है। महोदय, में भापके माध्यम से माननीय मंत्री महीं-दय से जानना चाहंगा कि इस प्रकार से हमारी धरोहर, जो इस द्रुतगति से चोरी के माध्यम से कम हो रही है और उसे नुकसान पहुंचाया जा रहा है उस पर क्या कार्यवाही, श्रीरछा में होने वाली चोरियों के संदर्भ में विशेष रूप से, सरकार द्वारा की जा रही है?

SHRI P. CHIDAMBARAM; Sir, I share the concern of the hon. Member. We will try to find out if any of the idols reported to be stolen from Orchha match with the 214 antiques that we have recovered here. I do not know whether there is any connection. But I might say that two members of the gang were arrested at Satna in Madhya Pradesh. If there is any connection between the recovered and stolen idols that would be established by matching the two.

MR. CHAIRMAN: Shri Prashant.

SHRI DHARAM CHANDER PRASHANT; Mr. Chairman, Sir, I would like the hon. Minister to consider whether the Antiques Act of 1972 is ineffective. Particularly section 23 of this Act facilitates art lifters to get acquitted. It happens every year. It

is ineffective, with the result that every year 1000 antiques and art pieces are stolen and smuggled outside the country by these people. The Act is not so effective. That is why they are capable of carrying these outside the couHtry and keeping them inside the country also. Is it possible to make amendments to this Act and to make it more effective?

SHHI P. CHIDAMBARAM: Sir, I shall certainly examine the sugges-made by the hon. Member.

MR. CHAIRMAN: Shri Abdi.

t[] Transliteration in Arabic

श्री हाशिम रखा इलाहाबादी ग्राबदी: चैयरमैन साहब, एन्टिश्स की चौरी किसी पार्टिक्यलर स्टेट में नहीं हो रही है बल्कि यह पूरे हिन्द्स्तान में फैली हुई है, मर्ज स्नौर दवा की हैसियत रखते हैं। मैं धापके **माध्यम** से मंत्री जी से यह जानना चाहता हं कि इस विषय में वे क्या कोई खास कानुनी रियायत नहीं बल्कि काननी गंजाइश पैदा कर रहे हैं ताकि ये गैंग जो शहर शहर और स्टेट स्टेट में घमकर मस्जिदों से मदिरों से श्रीर दूसरे धार्मिक स्थानों से हमारे एन्टिक्स चोरी कर रहे हैं, उनको बाहर भेज रहे हैं, इनके साथ सिर्फ वही सल्क होता है जो कि ग्रामतीर से बतन ग्रीर छोटी मोटी चीजों की चोरी करने वालों के साथ होता है, तो क्या इनके लिए कोई झलग कानून बनाने का इरादा सरकार का है यों कोई छलग सजा जो ज्यादा से ज्यादा कड़ी हो उसकी हैसियत पैदा करेगी उन लोगों के खिलाफ जो हमारी दौलत को बाहर ले जा रहे हैं?

†[شری هاشم رضا اله آبادی عابدی: چهرمین صاحب - ایندگس کی چوری کسی پوتیکلر استیت کی چوری کسی پوتیکلر استیت میں نہیں هررهی هے بلکه پورے هندو حتان میں پههلی هرئی هے۔ scrib.t. موض اور وہا لی حیثیت رکھتی ہے۔ میں آپ کے سارھم سے منتوبی جی سے یہ جازنا جامتا ہوں کہ اس سلسلے میں وہ کیا کوئی خاص قانونى رمايت نهيل بلكه قانوني گلنجائش بهدا کورھے ھیں تاکہ یہ گهنگ جو شهر شهر اور استهت استهمت میں گہوم کر مستجدوں سے ملدروں سے اور دوسرے دھارمک استھانوں سے ھمارے ایلٹکس چوری کورھے ھیں۔ ان کو باما بہم رقے تھیں۔ انکے سانھ سرف وہی سلوک ہوتا ہے جو عام طور سے ہرتن اور چہوتی ي چهزوں کي چوري لیے کوئی الگ قانون بنانے کا الرادة سركار كا هے يا كوئى جو زیادہ سے **زیادہ ک**وی ھو۔ اس*کی* حلثهت پیدہ کوے گی ان لوگوں کے خلاف جو هماری دولت کو باعر ليصارهے هيں -?]

SHRI P. CHIDAMBARAM: Sir, we shall examine the suggestion to make the law more effective. We are very conscious of *ihis* problem. That is why there is a special cell in the C.B.I., and some results have come. But we will try to make it more effective.

श्रीमती शान्ति पहाड़िया श्रीमन्, मैं सरकार से यह जानना चाहती हू कि जिला भरतपुर में बैर तहसील में भंग-वान महाबीर की मूर्ति चुराई गई है जो कि 4 करोड़ रुपए की लागत से बनी हुई थी । मैं जानना चाहती हूं कि क्या सरकार की नजर में यह बात है कि उस मूर्ति को दुबारा कैसे प्राप्त किया जाय श्रीर उसकी स्थापित किया जाय । वहां

पर बहुत बड़ी सख्या में लोग झाते थे धौर वह बड़ी भारी ग्रामदनी का वहां जरिया था।

दूसरा इसके साथ हो मैं यह भो पुछना चाहता हू कि जैसे हमारे राजस्थान में बाड़मेर ग्रीर जैसलमेर में पाकिस्तान से लगा हुई सीमा है वहां ऊंट भर-भर कर रात्रि के समय में मृति की चोरी कर ले जाते हैं तो क्या सरकार ऐसा कोई इले-क्ट्रानिक मर्ग न लगाएगी जिससे पता लग जाये कि क्या चोज ये लोग लेकर जा रहे

SHRI P. CHIDAMBARAM: I am not aware of this particular case. If the hon. Member could give me the information about this particular case, I will find out rthe position of the investigation and inforn her.

MR. CHAIRMAN: And also prevent the camels from carrying them away.

श्री सत्यपाल मलिक : मैं माननीय मंत्रो जो से जानना चाहता है कि मर्ति चोरों के कितने मामले पिछले साल में पकड़े गये ग्रीर कितने मामलों में चोरो करने वालों को सवाएं हुई? मेरे जानकार के म्ताबिक जो मूर्ति चोरो कराने वाले ग्रीर बाहर भेजने वाले गिरोह हैं वे समाज के बहुत सम्मानित लोग हैं, उनके यहां सभी लीग जात हैं, हर शहर और कस्बे में मैं दखता हं जैसे मथ्रा, ग्रागरा, भरत-पर के इलाके में प्रसिद्ध लोग इस काम में लग हए हैं उनकी सामाजिक प्रतिष्ठा जब-दंस्त है और वे पकड़े नहीं जाते हैं। उनके जो क्रियमं हैं जो मृति ले जाते हैं, वेचते हैं या गोदामों में रखते हैं वे लोग पकड़े जाते हैं। तो मैं जानना चाहता हं कि कितने लोग पकड़े गये ग्रीर कितनों को सजाएं हुई और जो इसका स्रोत है, उद-गम है जहां से चलता है पूरा कारोबार उनको सभा दिलाने के लिए बापने क्या कोई उपाय किये हैं या आगे आप करेंगे?

SHRI P. CHIDAMBARAM: I will have to collect the information from various State Governments and place it on

the Table of the House because this is a matter of which state Police has the charge.

श्रोमती ग्रमुता प्रीतम : सरकार मैं सिर्फ इतनो सो बात पूछना चाहता ह मृति चोरा में जो अफसर्स इन्दाल्बड डाइरेक्टलो या इनडाइरेक्टली, वेकेसेसेज भ्रवसर दबा दिये जाते हैं तो क्या उनकी तरफ खास तौर पर तब्बजह दी जायेगः ?

MR. CHAIRMAN: Have you an) information about the involvement oi officials in such cases?

I SHRI BUTA SINGH; The officer! who do good work in this field will also get incentive.

SHRI ATAL BIHARI VAJPAYEE: There is a case from Bhopal in which a high official is reported to be involved.

SHRI P. CHIDAMBARAM; If the hon. Member gives me the name of the official, I will see that action is taken.

SHRI ATAL BIHARI VAJPAYEE: I am prepared to give the riame here and how.

MR. CHAIRMAN; Give him the name

SHRI ATAL BIHARI VAJPAYEE: I know you won't allow.

SHRI P. CHIDAMBARAM; I am willing to take down the name here.

MR. CHAIRMAN: It cannot be done. You write to the Minister, That is the proper

PROF. B." RAMACHANDR& RAO: May I ask the Minister concerned about the possibility of preventing such thefts rather than recovering them later and investigating? I believe that in most of these places the preventive mechanism is not operating and not many people are protecting our ancient heritage. I would like to know whether he will take steps to prevent rather than taking steps t₀ recover.

The second part Of my question is very important. A mention has already been made that 212 idols were recovered and that efforts are being made to match them. Now the matching can be done in a very scientific manner by taking them to the archaeological places where missing idols were there and taking samples from both these. In this manner, radioactive matching can be done. I would like to know whether scientific matching has been resorted to match them quickly and to restore them to the original places.

SHRI P. CHIDAMBARAM: The answer is 'yes' to both parts of his question. We have issued guidelines to various State Governments to take steps to preserve the antiques and art objects. This includes determining the age and the period of the idol, photography and then taking steps to secure the idols. Many of these idols are brought out for worship and then they are taken back to safe rooms. As far as matching is concerned, it is being done with the most advanced technology available in the country.

We are trying t_0 match these idols with the idols which have been reported to have been stolen.

MR. CHAIRMAN; Next question.

Balance of trade position with EEC

- *86. SHRI KALPNATH FAI; Will the Minister of COMMERCE be pleased to state;
- (a) what was the position of balance of trade between India and EEC countries during the last two financial years, yearwise;
- (b) what position is expected dur-ring the current financial year;
- (c) whether the above balance of trade position has been adverse; and
- (d) if so, what steps are being taken to reduce the trade gap with EEC countries?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The balance of Indo-EEC trade during the last two financial years was as follows:

			(Rs. crore-i) Balance of Trade	
	Exports	Imports		
1984-85	1985.20	4186.91		2201.71
1985-86*	1945.81	5001.94	-	3066.13

*Provisional.

(b) The position in the current financial year (April—September) vis_a-vis the corresponding period during 1985-86 is as follows:

		 (Rs. crores			
		April-September			
		1985-86	1986-87		
Exports		864.57	1152.37		
Imports	٠,	2286.02	2905.05		
Deficit .		1421.95	1752 68		

^{*}Provisional

(c) ana (d) In order to minimise the trade gap, efforts continue to be made to increase Indian exports to the EEC countries through various trade promotion measures such as exhibitions, trade fairs, exchange of delegations especially for product development and other marketing activities besides seeking better access for Indian products in EEC markets.

श्री कल्पनाय राय: सभापति महोदय, 1984-85 की तुलना में 1985-86 में करीब नी सौ करीड़ का ज्यादा इम्पोर्ट हज्रा है। तो क्या मंत्री महोदय बताने की